

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 557 of 2019**

**IN THE MATTER OF:**

**Mr. M. Mohamed Fahrudeen**

**...Appellant**

**Versus**

**Mr. Vasudevan, R.P.  
M/s. Tiffins Barytes Asbestos &  
Paints Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. B. Karuna Karana, Advocate**

**For Respondents : Mr. K. Moorthy and Mr. D. Sreenivasan, Advocates  
for Resolution Professional  
Mr. Bijoy Kumar Pradhan, Advocate for Respondent  
No. 2  
Ms. Madhusmita Bora, Advocate for Respondent  
No.3**

**O R D E R**

**24.07.2019** Post this appeal 'for Admission (After Notice)' on **7<sup>th</sup> August, 2019** when the appeal against the same 'Corporate Debtor' in '*Company Appeal (AT) (Ins.) No. 276 of 2019*' is likely to be listed.

Learned counsel for the Respondents pray for and is allowed a weeks' time to file reply-affidavit(s). Rejoinder, if any, be filed within 5 days thereof.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/sk